

**Reserved**

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD**

(This the 23<sup>rd</sup> Day of January, 2020)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Pradeep Kumar, Member (A)**

**Original Application No.330/00049/2020**  
(U/S 19, Administrative Tribunal Act, 1985)

Ashish Chaterjee aged about 56 years, S/o Sri Amulya Chaterjee, R/o A-12, Kanpur Nagar Cantt., Kanpur Nagar. Presently posted as Sahayak Dakpal (Treasury), Head Post Office, Kanpur.

..... **Applicant**

**By Advocate:** **Shri Pradeep Kumar Mishra**

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Postal Services, Sansad Marg, New Delhi.
2. Chief Post Master General, U.P Circle, Lucknow.
3. Post Master General, Headquarter Region, Kanpur.
4. Assistant Director, Postal Services, Kanpur Region, Kanpur.
5. Chief Post Master, Kanpur Head Office, Kanpur.
6. Superintendent of Post Offices, Banda Division, Banda.

..... **Respondents**

**By Advocate:** **Shri R.K. Srivastava**

**O R D E R**

**By Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

1. Heard Shri Pradeep Kumar Mishra, learned counsel for the applicant and Shri R.K. Srivastava, learned counsel for the respondents.
2. The present O.A. has been filed by Ashish Chatterjee challenging the impugned order whereby he has been transferred from Kanpur to Banda Division. During the course of the arguments, learned counsel for the applicant submitted that applicant would be satisfied if a direction is given to the respondents to decide and dispose of his representation (Annexure A-8) within a time frame.

On the other hand, learned counsel for the respondents submitted that counter affidavit needs to be filed before disposing of the O.A.

3. We have heard and considered the arguments of learned counsel for the parties and gone through the material on record.
4. We are of the opinion that there is no necessity of calling for the counter affidavit.
5. In view of the aforesaid limited prayer made by counsel for the applicant but without expressing any opinion on merits of the case, the Original Application is disposed of with the direction to the Respondent No.3 to take a decision on the representation (Annexure A-8) within a period of two months from the date of receipt of a certified copy of this order, by way of reasoned and speaking order. Copy of the same be communicated to the applicant. No order as to costs.

**(Pradeep Kumar)**  
Member (A)

**(Rakesh Sagar Jain)**  
Member (J)

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